

Government of Jammu and Kashmir
Home Department
Civil Secretariat Srinagar/Jammu

NOTIFICATION

Jammu, the ^{19th} February, 2020

- SO 61** :- Whereas, Police Station Sopore on a specific information apprehended two over ground workers identified as Irfan Tariq Antoo S/o Tariq Ahmad Antoo R/o Kralteng Sopore and Abid Nabi Kachroo S/o Gh Nabi Kachroo R/o Badambagh, Sopore on 29.01.2018 and on searching two leaves of Letter Pads of banned outfit LeT were recovered from their possession; and
2. Whereas a case FIR No. 20/2018 U/S 13 & 20 ULA(P) Act has been registered in P/S Sopore and investigation of the case taken up; and
 3. Whereas, during the course of investigation, site plan and seizure memo has been prepared. Statement of witnesses acquainted with facts and circumstances of the case have been recorded U/S 161 and 164-A Cr.PC. During investigation the above persons confessed that they were working with LeT outfit as over ground workers (OGWs); and
 4. Whereas, during further investigation the involvement of the accused person was proved on the basis of available records; and
 5. Whereas, investigation of the case, prima-facie, established the commission of offence punishable U/S 13 & 20 of the Unlawful Activities (Prevention) Act, 1967 against accused Abid Nabi Kachroo S/O Gh. Nabi Kachroo R/O Badamibagh Sopore and Irfan Tariq Antoo S/O Tariq Ahmed Antoo R/O Kraltang Sopore; and
 6. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently examined the Case Diary file and all the other relevant documents relating to the case and has come to a conclusion that case for

prosecution against the accused persons has been prima-facie made out; and

7. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government of Jammu and Kashmir is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provision of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government accords sanction for launching prosecution against the accused persons namely; Abid Nabi Kachroo S/O Gh. Nabi Kachroo R/O Badamibagh, Sopore and Irfan Tariq Antoo S/O Tariq Ahmed Antoo R/O Kraltang, Sopore for the commission of offences punishable U/S 13 & 20 of the Unlawful Activities (Prevention) Act, 1967, in case FIR No. 20/2018 of Police Station Sopore.

By order of the Government of Jammu and Kashmir.

Sd/-

Principal Secretary to the Government
Home Department

No. Home/Pros/181/2018

Dated: 19 .02.2020

Copy to:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Director General of Police, J&K Srinagar. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
4. Private Secretary to Advisor (B).
5. Private Secretary to Principal Secretary to the Government, Home Department.
6. Stock file.


19.02.20
Under Secretary to the Government
Home Department